

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SAURABH PARTAP SINGH LALER

IA 124061/2021,124062/2021, in Petition(s) for Special Leave to
Appeal (C) No(s). 15426/2021

NAFEES AHMAD (DEAD) LRS

Petitioner(s)

VERSUS

GHULAM MOHD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.124061/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.124062/2021-EXEMPTION FROM
FILING O.T.IA No. 124061/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 124062/2021 - EXEMPTION FROM FILING O.T.)

Date : 04-03-2022 These matters were called on for hearing today.

For Petitioner(s) Mr. Aqib Baig, Adv.
M/S. Shakil Ahmad Syed, AORFor Respondent(s)
Mr. Vivek Sharma, AORUPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Learned counsel for sole respondent has stated that the petitioner has not provided the copies of the pleadings to him. The learned counsel for petitioner is directed to provide the copies of the pleadings to the learned counsel within a weeks' time and file proof. Respondent shall file the Counter Affidavit within a period of four weeks, as a last chance, thereafter. After expiry of said period, the matter shall be processed for listing before the Hon'ble Court.

SAURABH PARTAP SINGH LALER
Registrar